

**NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH BENCH, CHANDIGARH**

CA Nos. 08/2016 & 39/2017

IN

CP No.27/02/2013

(Decided matter)

RT CP No.63/Chd/CHD/2016

In the matter of M/s Ind-Swift Ltd. Petitioner/Applicant-Company.

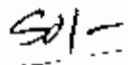
Present: Mr. Atul V. Sood, Advocate for Ind-Swift Ltd., applicant-company.
Ms. Simrat Kaur, Company Secretary of applicant-company.
Mr. Yash Pal Gupta, Advocate for the depositor Smt Shibani Mukherjee.
Mr. Parijat Gaur, Advocate for Mr. Gopal Sharma, Advocate.
Mr. Ashok Sachdeva, Authorised Representative for depositors.

Learned counsel for the petitioner-applicant company seeks time to file copies of the latest balance sheets and the chart of losses occurred in the past few years. Let the same be filed at least a day before the date fixed along with affidavit. On the request made by the learned counsel for the petitioner-company, the petitioner-company is directed as an interim measure to pay the amount of hardship cases up to ₹30 lacs per quarter instead of ₹15 lacs originally ordered.

List the matter for arguments on 23.08.2017.

August 18, 2017.

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(Justice R.P. Nagrath)
Member (Judicial)